

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KRISHNA ALEX PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	KRISHNA ALEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/06/2002
3.	Authority under which corporate debtor is incorporated/registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28113WB2002PTC094809
5.	Address of the registered office and principal office (if any) of corporate debtor	121 Chittaranjan Avenue, Kolkata, WB-700073 IN
6.	Insolvency commencement date in respect of corporate debtor	14/09/2021
7.	Estimated date of closure of insolvency resolution process	12/03/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rachna Jhunhunwala IBBI/IPA-001/IP-P00389/2017-18/10707
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vikram Vihar, BK-H, 493/B/18, G.T. Road, Howrah-711102, jsa.jhunhunwala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Suite no 134, 1st Floor, Kolkata-700013 cirp.krishna@gmail.com
11.	Last date for submission of claims	28/09/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KRISHNA ALEX PRIVATE LIMITED** on **14/09/2021**. The creditors of **KRISHNA ALEX PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **28/09/2021** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

RACHNA JHUNJHUNWALA

INTERIM RESOLUTION PROFESSIONAL

Regd no: IBBI/IPA-001/IP-P00389/2017-18/10707

Date : 16/09/2021

Place : Kolkata

Rachna

